

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JODHPUR BENCH, JODHPUR

*Jodhpur, the 6<sup>th</sup> Day of November, 2015*

**ORIGINAL APPLICATION No. 565/Jodhpur/2013**

CORAM:

HON'BLE MR. JUSTICE HARUN-UL-RASHID, JUDICIAL MEMBER  
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER

Banna Ram Meena s/o Late Shri Bhagwana Ram Meena, aged about 42 years, b/c Meena (ST), R/o – Nathola Brothers, Opp. Post Office Sardarsahar, District Churu (Office Address:- working as Postal Assistant at Sardarsahar Post Office).

... Applicant

(By Advocate: Mr. S.P.Singh)

Versus

1. Union of India through the Secretary, Government of India, Ministry of Communication, Department of Post, Dak Tar Bhawan, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur -302007.
3. The Post Master General, Western Region, Jodhpur.
4. Director Accounts, Postal, Jaipur-14.
5. Superintendent of Post Offices, Churu Division, Churu.

... Respondents

(By Advocate: Mr. K.S.Yadav)

**ORDER (Oral)**

Per Justice Mr Harun-Ul-Rashid

The Original Application is filed seeking direction, directing the respondents to grant fixation of pay in favour of the applicant in accordance with CCS (RP) Rules 2008 w.e.f. 01.01.2006 and release all consequential benefits.

2. The applicant is aggrieved by the non-grant of minimum pay scale in accordance with pay band and grade pay. According to the applicant, the minimum pay of Postman is Rs.8460 w.e.f. 01.01.2006 but the respondent

Rs.1900/- which is wrong and which is nowhere mentioned in CCS (RP)

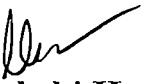
Rules, 2008. Against this, the applicant has filed a representation dated 10.10.2013 (Annexure-A/2) which is still pending before the respondent authorities.

3. Counsel for the applicant pointed out that as per the CCS RP Rules, 2008, for the post of Postman the grade pay is of Rs.2000/- and therefore, the applicant is entitled for his minimum pay of Postman of Rs.8460/- w.e.f. 01.01.2006. It is also pointed out that the respondents have granted the same pay band to the similarly situated persons vide letter dated 17.01.2013 in accordance with CCS RP Rules, 2008.

4. In the facts and circumstances of the case, we direct the respondent No.5 to examine the grievance of the applicant regarding his pay fixation/grade pay and pass an appropriate order in accordance with CCS (RP) Rules 2008 w.e.f.01.01.2006 and release all consequential benefits within a period of three months from the date of receipt of a copy of this order. The respondent No.5 is further directed to consider A/9 letter dated 23.03.2009 while examining the case of the applicant.

The applicant shall furnish a copy of this order before the respondent No.5 within 15 days.

The OA is thus disposed of as above with no order as to costs.

  
[Meenakshi Hooja]  
Administrative Member

  
[Justice Harun-Ul-Rashid]  
Judicial Member

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